

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
C.P.(CAA) No. 45/BB/2023

IN THE MATTER OF:

M/s. Monica Trading Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the ROC : Ms. Anuparna B
For IT Dept. : None

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC. None appeared for the IT Department.
2. In compliance to order dated 09.01.2024, ROC/RD has filed its common report vide Dy.No.2945 dated 27.05.2024; IT Department has filed its report vide Dy.No.1810 dated 19.03.2024 and replies to ROC/RD & OL have also been filed vide Dy.No.3131 dated 03.06.2024 and Dy.No.1868 dated 21.03.2024. The same are taken on record. However, no reply has been filed for IT report. Therefore, Ld. Counsel for Petitioner is granted one week time to file the same, after serving the copy on the other side.
3. Further, Ld. Counsel for the Petitioner is directed to file an affidavit regarding FEMA compliance as per para 4 of ROC report, within a period of one week, after serving the copy on the other side. The ROC's Counsel are directed to be present on the next date of hearing.
4. List the case on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)